सिंगरौली की खान से उस को कोयला मिलेगा। लेकिन केन्द्रीय सरकार के कोयला निगम ने अभी तक यह मुनासिब नहीं समझा है कि वह कोयला देने के लिए उत्तर प्रदेश से समझौता करे। उत्तर प्रदेश बिजली की खपत मे सब से पीछे है।

सभापति महोदय : माननीय सदस्य ने अपने समय से बहुत ज्यादा ले लिया है। अब वह समाप्त करें।

श्री महाराज सिंह भारती : अगर आप की यही आज्ञा है तो मै खत्म करता हू।

Mr. Chairman: I am very sorry he had to conclude It was a very interesting speech

श्री मधु लिमये : (मुंगेर) अगर आप उनको दो तीन मिनट और दे देते, तो वह अपनी बात खत्म कर लेते।

Mr. Chairman: The next name in the list is Mr Onkar Lal Bohra He may start on Monday when we take up this business

Shri M. N. Naghnoor (Belgaum) I have to make a submission One more hour may be given for this debate in respect of these Demands, so that some more members can participate We come from South and none of us has had an occasion to participate in this debate This is is a very important one

Mr. Chairman: He may raise this on Monday.

श्री ओंकार लाल बोहरा : (चित्तौडगढ) सभापति महोदय, मैं माननीय सिंचाई और बिजली मंत्री, डा० के० एल० राव द्वारा उपस्थित सिंचाई एवं विद्युत् मंत्रालय के अनुदानो की मागों के बारे मे अपनी समस्यायें और अपने सुझाव उपस्थित करना चाहता हू।

Mr. Chairman: He will continue on Monday Now we have to take up the Private Members' Business

---

15. 05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTH REPORT

श्री हरदयाल देवगुन (पूर्व दिल्ली) श्रीमन्, मैं प्रस्ताव करता हू

'कि यह सभा गैर-सरकारी सदस्यो के विधेयकों तथा सकल्पो सम्बन्धी समिति के सातवे प्रतिवेदन से, जो सभा मे 5 जुलाई, 1967 को पेश किया गया था सहमत है।''

Mr Chairman: The question is

"That this House agrees with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th July, 1967"

The motion was adopted.

Mr Chairman: Now, there are certain Bills to be intoduced. Thre first one is in the name of Shri Deven Sen The hon. Member is absent The second one is in the name of Shri Kanwar Lal Gupta. He is also absent Now, Shri Madhu Limaye

---

15.06 hrs.

COMPANIES (AMENDMENT) BILL*

(Substitution of sections 293A, 324 etc.)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हू कि कम्पनी अधिनियम 1956 में आगे सशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956"

The motion was adopted.

---

lished in Gazettee of India Extraordinary, Part II. Section 2, dated 7-7-67.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं

INDUSTRIAL DISPUTES (AMENDMENT) BILL*

(*Amendment of sections 2, 10 etc.*)

श्री मधु लिमये (मुंगेर) मैं प्रस्ताव करता हू कि औद्योगिक विवाद अधिनियम, 1947 मे आगे सशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947"

The motion was adopted

श्री मधु लिमये मै विधेयक को पेश करता हू ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the Eighth Schedule)

Shri Inder J. Malhotra (Jammu) I beg to move for leave to introduce a Bill further to amend the Constitution of India

Mr Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

Shri Inder J. Malhotra: I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of article 43 and the Seventh Schedule*

डा० गोविन्द दास (जबलपुर) : मैं प्रस्ताव करता हू कि भारत के सविधान मे आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The Motion was adopted.

डा० गोविन्द दास : मैं विधेयक को पेश करता हूं ।

HINDU MARRIAGE (AMENDMENT) BILL*

(*Amendment of section 5*)

श्री प० ला० बाकपाल (गगानगर) . मैं प्रस्ताव करता हू कि हिन्दू विवाह अधिनियम, 1955 मे आगे सशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

Mr Chairman: The question is.

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955"

The motion was adopted

श्री प० ला० बाकपाल मैं विधेयक को पेश करता हूं ।

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of the Preamble*)

श्री छ० दे० त्रिपाठी (उन्नाव) मैं प्रस्ताव करता हूं कि भारत के सविधान मे आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India.".

The motion was adopted.

---

*Published in Gazette of India Extraordinary, Part II sect. 2 Dated 7-7-67.